

Statutory status to UIDAI

2871. SHRI MOHD. ALI KHAN :

SHRIMATI T. RATNA BAI :

Will the PRIME MINISTER be pleased to state :

(a) whether Government has any proposal to provide statutory status to Unique Identification Authority of India (UIDAI); and

(b) if so, the details thereof and the steps being taken in this direction so far?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA) : (a) and (b) The National Identification Authority of India (NIDAI) Bill, 2010 was introduced in the Rajya Sabha on 3rd December, 2010, and was referred to the Standing Committee on Finance for examination and submission of report by the Speaker, Lok Sabha in consultation with the Chairman, Rajya Sabha. The Standing Committee presented its Report to the Lok Sabha on 13th December, 2011 and laid the same on the table of Rajya Sabha on the same day.

After examination of the Report, the Government has forwarded the NIDAI Bill with the Official amendments, to the Rajya Sabha.

Allocation of additional amount to Tamil Nadu

2872. DR. V. MAITREYAN : Will the PRIME MINISTER be pleased to state :

(a) whether Government has received any request from Tamil Nadu State for the allocation of additional amount to mitigate the crisis arose due to floods and crop failures due to lack of water for cultivation;

(b) if so, the details of the response by Government in this regard;

(c) whether Government has reduced the quantity of supply of kerosene, sugar and rice to Tamil Nadu from the Central Pool allocation in the last two years; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA) : (a) and (b) The State Government of Tamil Nadu submitted the Additional Drought Memorandum for Central financial assistance in the wake of drought 2012-13 to the Department of Agriculture and Cooperation. The additional fund amounting to Rs. 323.12 crore was sought for, as follows:

- (i) Provision of drinking water : Rs. 12.48 crore
- (ii) Water Supply through larries : Rs. 3.66 crore
- (iii) Protection to animal population - Setting up of fodder depots : Rs. 50 crore
- (iv) Input subsidy for mini kit to be supplied to farmers free of cost : Rs. 254.42 Earlier the total amount sought for drought assistance was Rs. 19,665. 30 crore, out of which Inter Ministerial Group (IMG) and High Level Committee (HLC) recommended Rs. 624.69 crore. Planning Commission has supported the additional fund sought for Drought Assistance.

(c) and (d) The quota of PDS Kerosene in respect of States/UTs, including the State of Tamil Nadu, is rationalized based on various factors, *inter alia*, increase in Domestic LPG/PNG connections, non-lifting of PDS Kerosene quota by the concerned States/UTs, cap on the per capita PDS Kerosene allocation for non-LPG and non-PNG population. The Government has made the SKO allocation to States/UTs after rationalization. Accordingly, the allocation of PDS SKO to State of Tamil Nadu made during the last two years is as under:

*Allocation of PDS Kerosene to State of Tamil Nadu during
the last two years in KL*

Year	Quantity in KL
2013-14	3,48,696
2012-13	4,82,244

- (ii) As regards allocation of sugar for PDS, monthly quota of sugar for

Tamil Nadu is fixed at 10820.0 MT. Besides, a quantity of 6790.0 MT is allotted as Annual festival quota. This quota was allocated to the State of Tamil Nadu during sugar season 2011-12. The Government has removed the imposition of levy obligation on sugar mills from the sugar produced from 2012-13 sugar season. With the abolition of levy from 2012-13 sugar season, the system of allocation of levy sugar from the sugar mills to the States/FCI for meeting the requirement of PDS is no longer in existence. The States/UTs have been advised to devise a transparent system of procurement of sugar from open market. The Government of India would provide subsidy @ Rs. 18.50 per Kg. to those States which continue to have the Retail Issue Price of Rs. 13.50 per Kg. at FPS level for the financial year 2013-14 and 2014-15 and the reimbursement by the Central Government will be limited to the quantity based on the existing level of allocations.

- (iii) Government has not made any reduction in allocation of rice to Tamil Nadu under Targeted Public Distribution system (TPDS). However, an unspent quantity of 11,530.885 tons of rice under Welfare Institutions Scheme was adjusted while making allocation under the scheme to the State for the 2nd half of 2011-12 and no allocation was made for the second half of 2012-13 on account of non-receipt of Utilization Certificate (UC) for the allocation of 2011-12. Under the Annapurna Scheme, an unspent quantity of 5737.609 tons of rice was adjusted for the 2nd half of 2011-12. The allocation of 720 tons of rice for the 2nd half of 2012-13 under the scheme was not made to the State on account of non-receipt of the UC for the allocation of 2011-12.

Details of Five Year Plan

† 2873. SHRI THAAWAR CHAND GEHLOT : Will the PRIME MINISTER be pleased to state :

- (a) the size of the last five year plan of the country;
- (b) the details of status of implementation of the above-mentioned five-year plan, year-wise; and

† Original notice of the question was received in Hindi.